

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Special Leave to Appeal(Crl.) No(s). 1819/2020

(Arising out of impugned final judgment and order dated 03-02-2020 in A482 No. 12747/2018 passed by the High Court Of Judicature At Allahabad)

SRI NARAYAN OJHA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.36690/2020-EXEMPTION FROM FILING O.T. and IA No.36770/2020-EXEMPTION FROM FILING O.T. and IA No.36768/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-03-2020 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDU MALHOTRA  
HON'BLE MR. JUSTICE AJAY RASTOGI

For Petitioner(s) Mr. S. R. Setia, AOR  
Mr. Anurag Dubey, Adv.  
Mr. Meenesh Dubey, Adv.  
Mr. Pramod Kumar, Adv.  
Mr. Bhupendra Kr. Bhardwaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, there shall be stay of further proceedings in FR No. 1849 of 2016 in Case Crime No. 110 of 2016 before ACJM-I Gorakhpur, U.P. (Sweta Ojha Vs. Rahul Ojha etc.)

(JATINDER KAUR)  
SENIOR PERSONAL ASSISTANT

(VIJAY KUMAR)  
BRANCH OFFICER